

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 96/TT/2024**

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for two assets under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)”.

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power Holding Company Limited and 21 Others

Parties Present : Shri V.C. Sekhar, PGCIL

**Record of Proceedings**

The Petitioner’s representative submitted that the present Petition had been filed *inter alia* for the determination of transmission tariff from the COD to 31.3.2024 for two assets under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).” He further submitted that the details relating to Asset-2 in the present Petition had been submitted based on its anticipated COD. He further submitted that none of the Respondents have filed any reply to the Petition and requested the Commission to approve the tariff.

2. Considering the submissions made by the Petitioner’s representative, the Commission deemed it appropriate to permit the Respondents a last opportunity to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.

3. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

